

The Financial Express English Edition Mumbai Date of Publish 22/03/2023

FORM A PUBLIC ANNOUNCEMENT <i>(Under Regulation 6 of the Insolvency and Bankruptcy Board of India</i> <i>(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)</i>	
FOR THE ATTENTION OF THE CREDITORS OF TEAM INTERVENTURE EXPORTS (INDIA) PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	TEAM INTERVENTURE EXPORTS (INDIA) PRIVATE LIMITED
2. Date of incorporation of corporate debtor	25/09/1990
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai, India, under the Companies Act, 1956
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51900MH1990PTC058290
5. Address of the registered office and principal office (if any) of corporate debtor	Banu Mansion, 1st Floor, 16 Nadirsha Sukhia Street Off. Cawasji Patel Street, Fort Mumbai, Maharashtra- 400001 INDIA
6. Insolvency commencement date in respect of corporate debtor	17/03/2023 (order received on 20/03/2023)
7. Estimated date of closure of insolvency resolution process	12/09/2023.
8. Name and registration number of the insolvency professional acting as interim resolution professional	Pradeep Kumar Chakravarty IBBI/PA-003/IP-N000123/2017-2018/11338
9. Address and e-mail of the interim resolution professional, as registered with the Board	B-301, Jasmine, Agarwal & Doshi Complex, Kauls Heritage City, Bhabola Naka, Vasai West, Distt. Palghar, Maharashtra -401202 pkc195710@gmail.com Mobile No. 9619452835
10. Address and e-mail to be used for correspondence with the interim resolution professional	B-301, Jasmine, Agarwal & Doshi Complex, Kauls Heritage City, Bhabola Naka, Vasai West, Distt. Palghar, Maharashtra -401202 E-mail: Teaminterventure.2022@gmail.com
11. Last date for submission of claims	02/04/2023 (from the date of order received i.e. on 20/03/2023)
12. Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in Not Applicable

Notice is hereby given that the National Company Law Tribunal Mumbai, has ordered the commencement of a corporate insolvency resolution process of the TEAM INTERVENTURE EXPORTS (INDIA) PRIVATE LIMITED on 17/03/2023.

The creditors of TEAM INTERVENTURE EXPORTS (INDIA) PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 02/04/2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Other creditors can submit the claims with proof in person, by post or by electronic means. Those creditors who intend to submit the claim in physical mode can submit at the address mentioned in entry No.10.

Submission of false or misleading proofs of claim shall attract penalties.

Place: Vasai West, Distt. Palghar, Maharashtra -401202 **Pradeep Kumar Chakravarty**
Date: 22/03/2023 Interim Resolution Professional
IBBI/PA-003/IP-N000123/2017-2018/11338